

(c) what measures are under consideration of Government to regulate the import of technology as also to achieve self reliance for development in various industrial fields?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE, AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) The Government are aware of the role of the Consulting Engineering Organisations in the proper design; execution and operation of projects and in the selection of technology and equipment. The Government are not aware of any specific instance where for lack of high quality consulting engineering organisation imported technology and equipment have not proved useful.

(b) No study covering the volume and fields of industries which have imported technology from the advanced countries but which could not be utilised has been specifically made.

(c) Mechanisms already exist to ensure that choice of imported technology is properly made. Proposals for import of technology are examined by a high level Inter-Departmental Committee and the Foreign Investment Board takes into account all relevant considerations in approving import of technology. Encouragement is given to Indian Engineering Consultancy Organisations and they are involved in planning, design and execution of projects.

Inclusion of Tamangs in the list of Scheduled Tribes

5034. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Tamangs, a Buddhist Tribe living in West Bengal, Sikkim and Assam have demanded the inclusion of their Tribe in the list of Scheduled Tribes;

(b) if so, whether the demand has been accepted by the Government alongwith the date on which it was accepted; and

(c) if not, the likely date by which Government would take a decision in this regard alongwith the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir. Representations have been received demanding inclusion of Tamangs in the list of Scheduled Tribes in the States of Assam, Sikkam and West Bengal.

(b) and (c). The demand for inclusion of Tamangs in the list of Scheduled Tribes in the States of Assam, Sikkim and West Bengal alongwith other such proposals, recommendations, suggestions and representations are being duly considered in consultation with the concerned State Governments|U.T. Administrations including that of Assam, Sikkam and West Bengal and the Registrar General of India in the context of the proposed Comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes and in accordance with the relevant criteria followed in the matter for inclusion of any community in the list of Scheduled Castes and Scheduled Tribes. The comments from some of the State Governments are still awaited and they are being regularly reminded. Further, any amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

History of planning process in India

5035. PROF. NARAIN CHAND PARASHAR: Will the Minister of PLANNING be pleased to state:

(a) whether Government have planned to publish any authentic history of the planning process in India and its role in the economic development including the welfare of the people;

(b) if so, the details about the publication; and

(c) if not, whether such publication would be brought out so as to stress the role of